

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

22. C.P.(IB)-523(MB)/2020

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)  
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **17.05.2023**

NAME OF THE PARTIES: Moti Ram Dokania

V/s.

SRK Real Heights Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the Petitioner, Mr. Aniket Malu is present through virtual hearing and once again submits that the Petitioner has passed away subsequent to filing the above Company Petition and legal representatives are not responding for getting them added. It seems, the Petitioner died way back beyond the period provided for bringing the legal representatives on record. Under these circumstances, there is no point in keeping the present company petition any longer. Hence, the above Company Petition is **dismissed** as awaited.

Sd/-  
MADHU SINHA  
Member (Technical)  
*--Rajeev--*

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)